

OPEN COURT

CENTRAL ADMINISTRATAIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Dated this the 30th day of June 2009.

CORAM:

HON'BLE MR. JUSTICE A. K. YOG, - MEMBER (J)  
HON'BLE MRS. MANJULIKA GAUTAM, MEMBER (A)

Original Application No. 102/2003  
(U/S 19 of Administrative Tribunals Act 1985)

1. Abdul Ganni, S/o late Mohd, Shakur,  
T.No.179, Bomb Shop.
2. Abdul Gaffar, S/o late Sri Shahab Ali,  
T.No.428 Bomb Shop.
3. Raja Ram Kori, S/o Sri Param Lal,  
T.No.44, Shell-Forge.
4. Ashok Kumar, S/o late Sri Chhoteylal,  
T.No.305, Bomb Shop.
5. Devendra Singh Shehgal,  
S/o late Sri. Jagjeet Singh Shehgal,  
T.No.415 Bomb Shop.
6. Akhilesh Kumar Pandey,  
S/o Sri. Vaidyanath Pandey,  
T.No.19 Shell-Forge.
7. Sukkhilal, S/o Sri Chhoteylal  
T.No.414, MS-II.
8. Upendra Kumar Dixit,  
S/o late Sri Indu Prakash Dixit,  
T.No.559 Bomb Shop.
9. Anand Kumar Srivastava,  
S/o Indradeo Prasad,

*luz*

10. T.No. 166 Bomb Shop.  
 Virendra Swaroop Srivastava,  
 S/o late Sri Prem Swaroop Srivastava,  
 T.No.140 Bomb Shop.

11. Vinod Kumar Tewari,  
 S/o late Sri Gangadhar Tewari,  
 T.No.549 Bomb Shop.

12. Vinod Kumar Tewari,  
 S/o Late Sri Shyam Babu Tewari,  
 T.No.235 Bomb Shop.

13. Rajendra Prasad Nautiyal,  
 S/o late Sri Sheo Prasad Nautiyal,  
 T.No.327 Bomb Shop.

14. Ramashrai Ram,  
 S/o Letu Ram,  
 T.No.432 Bomb Shop. Applicants

(All applicants working in the Ordnance Factory, Kalpi Road, Kanpur).

By Advocate Shri R.K.Pandey

Vs.

1. Union of India through Secretary,  
 Ministry of Defence, New Delhi.

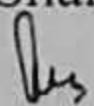
2. Chairman, Ordnance Factory Board,  
 10-A Aucklan Road, Calcutta.

3. General manager, Ordnance Factory,  
 Kalpi Road, Kanpur.

4. Senior General manager,  
 Ordnance Factory, Kalpi Road, Kanpur.

5. Additional General Manager/  
 Administrations, Ordnance Factory,  
 Kalpi Road, Kanpur. Respondents

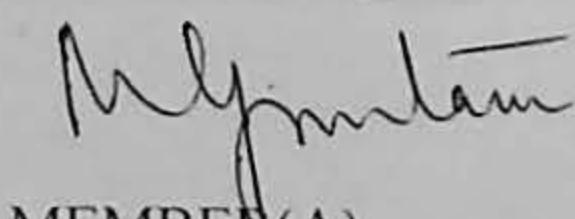
By Advocate Shri R.Sharma



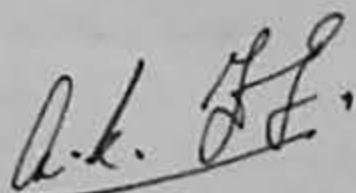
ORDERHON'BLE MR. JUSTICE A.K.YOG, MEMBER (J)

List revised. Perused the pleadings and the documents on record. It appears that by passage of time, the applicants have lost interest in prosecuting the case. We are not aware as to what is the impact of implementation of 6<sup>th</sup> Central Pay Commission.

2. Secondly, it is also not clear that whether the applicants have raised their grievance before the concerned competent authority of the department with whom the original records are available. It can be done finally and effectively by the departmental authorities, who are in possession of such records. Apart from the fact that, the applicants have not impleaded the affected parties, in case the relief claimed is allowed.
  
3. In view of the above, without affecting or prejudicing the right of the applicants to raise their grievance before the departmental authorities and seek adjudication from them, this O.A. is finally disposed of without entering into merits of the case at this stage. No costs.



MEMBER(A)



MEMBER(J)